

**COURT -I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 145 of 2011&**  
**I.A. No. 229 of 2011**

**Dated: 11<sup>th</sup> January, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**The Chairman, TNEB & Ors. .... Appellant (s)**  
**Versus**  
**Ind Barth Thermal Power Ltd. & Anr. ...Respondent (s)**

Counsel for the Appellant(s): Mr. R. Venkataramani, Sr. Adv.  
Mr. S. Vallinayagam

Counsel for Respondent (s): Mr. Rahul Balaji

**ORDER**

The learned counsel for the Respondent submits that he has sent some proposals to the Appellant for negotiations.

On behalf of the Appellant, it is submitted that though proposal has been received, no decision has yet been taken.

Therefore, we deem it appropriate to adjourn the matter to enable the Appellant to take a decision on the proposal sent by the Respondent.

Post the matter for further hearing on **22.02.2012.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**